

(b) The oil jetty has been completed and will be commissioned shortly. The Dock system is expected to be commissioned in January, 1971.

(c) Does not arise.

MEMORANDUM FROM MANIPUR NAGAS

5206. SHRI M. MEGHACHANDRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Naga Delegation from Manipur has submitted a memorandum on the 26th July, 1968 to the Prime Minister and whether it was alleged that all the heads of departments of the Government of Manipur are plain Meities and there is exploitation by such people in regard to the hill people; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) Out of seventeen heads of the department in Manipur, only five are plain Meities.

जम्मू तथा काश्मीर सचिवालय पर ध्वज

5207. श्री महाबन्त सिंह कुराबाह: क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) जम्मू तथा काश्मीर राज्य के सचिवालय पर कौन-सा ध्वज फहराया जाता है;

(ख) क्या देश के अन्य राज्यों के सचिवालयों में प्रचलित प्रथा जम्मू तथा काश्मीर जैसी है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं, और यह अन्तर कब तक जारी रहने दिया जायेगा?

गृह-कार्य मंत्रालय में राज्य मंत्री: (श्री विद्याचरण शुक्ल): (क) से (ग). जम्मू तथा काश्मीर राज्य में राज्यीय तथा राष्ट्रीय ध्वज,

दोनों ही सचिवालय पर फहराये जाते हैं। यह प्रथा दूसरे राज्यों में प्रचलित प्रथा से भिन्न है जहां केवल राष्ट्रीय ध्वज ही फहराया जाता है। जम्मू तथा काश्मीर राज्य के संविधान की धारा 144 में राज्य के पृथक ध्वज का प्रावधान है तथा यह ध्वज किसी भी मायने में राष्ट्रीय ध्वज का प्रतिद्वंदी नहीं है। राष्ट्रीय ध्वज को सर्वोच्च स्थान प्राप्त है तथा भारत के अन्य हिस्सों की भांति उसे समान दर्जा तथा स्थान प्राप्त है। वर्तमान स्थिति में परिवर्तन किये जाने का कोई प्रस्ताव नहीं है।

COMPLAINTS AGAINST DEFENCE PERSONNEL FOR RUNNING BUSINESS IN PALAM COLONY

5208. SHRI GADILINGANA GOWD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some complaints regarding the personnel of the Border Security Force as well as Military and Air Force were received by them for running coal depot, building material business, etc. in Palam colony;

(b) whether under the Conduct Rules, Government servants are permitted to run business in their own names or in the names of their wives or relatives;

(c) whether any inquiries were instituted against them as to how they procured licences for such trades; and

(d) if the replies to parts (b) and (c) be in the negative, the action which Government propose to initiate against such personnel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) *Border Security Force*: A complaint was received in the month of June, 1968 alleging that a constable of the Border Security Force was running a coal depot in Palam colony without any licence.

Army: No such case has been reported.

Air Force: A complaint was received in June, 1968 alleging that a senior NCO of the Air Force Station, New Delhi was running a shop in building material.

(b) *Border Security Force:* The Central Civil Service (Conduct) Rules, 1964 require that a Government servant should obtain previous sanction of the Government before engaging directly or indirectly in any trade or business. They further require that every Government servant should report to the Government if any member of his family is engaged in a trade or business.

Army: No.

Air Force: Under the regulations for the Indian Air Force, the personnel of the Air Force are not allowed to engage themselves in trade. However, there is no specific provision which prohibits wives and relatives of the personnel of the Air Force from engaging in trade.

(c) *Border Security Force:* On investigation of the complaint referred to in (a) above, it was found that though the constable was not running any coal depot himself, his wife was running a retail coal, firewood and fodder business in partnership with another woman. In the month of June, 1968, some difference between the partners developed and the other woman withdrew her share along with the licence. The wife of the constable, therefore, applied for a licence in her own name, depositing the licence fee.

Army: Does not arise.

Air Force: On investigation of the complaint referred to at (a) above, it was found that the wife of the NCO was running a business in cement in a private house. According to the NCO he is not connected with the business in any way.

(d) *Border Security Force:* Disciplinary action is being taken

against the constable for violating the provisions of the Conduct Rules.

Army: Does not arise.

Air Force: The matter is being enquired into further.

APPOINTMENT OF ADDITIONAL JUDGES IN RAJASTHAN

5209. SHRI S. K. TAPURIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many additional judges have been appointed in Rajasthan High Court during the last two years;

(b) how many of them have been connected with political parties as important office bearers in the past; and

(c) how many are those whose appointments were rejected/turned down in the past?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Four Additional Judges.

(b) Government do not make inquiries about political affiliation of persons recommended by the State authorities and the Chief Justice of India for appointment as High Court Judges; judges are appointed on the basis of the legal abilities and character.

(c) Two of the four persons had been considered in earlier years but not appointed; they were appointed later on the basis of the unanimous recommendations of the State authorities and the Chief Justice of India.

इंडियन एयरलाइन्स कारपोरेशन के लिये
अपेक्षित विमान

5211. श्री बृजभूषण लाल :
श्री जि०ब० सिंह :

क्या पर्यटन तथा असेनिक उड्डयन
मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जब इंडियन
एयरलाइन्स को असेनिक उड्डयन के